

**Government of Jammu and Kashmir,
Civil Secretariat, Revenue Department.**

Notification

Jammu, the 13th 7 December, 2016

SRO 395-In exercise of the powers conferred by clause (b) of section 3 of the Jammu and Kashmir Grant of Permanent Resident Certificate (procedure) Act, 1963 (Act No.XIII of 1963), and in supersession of all previous Notifications issued in this behalf, the Government hereby appoint Sh.Naresh Kumar, KAS,Sub-Divisional Magistrate. Thuroo (Dharmari) to be the competent authority for the purposes of the said Act within the territorial jurisdiction of Sub-Division Thuroo (Dharmari) and Sub Division Mahore of District Reasi.

By order of the Government of Jammu and Kashmir

Sd/-

(Mohammad Ashraf Mir)

**Commissioner /Secretary to Government,
Revenue Department**

No: - Rev/LB/09/2012

Dated: - 13 -12- 2016

Copy to the:-

- 1 Financial Commissioner, Revenue, J&K, Jammu.
- 2 Secretary to Government, General Administration Deptt.
- 3 Divisional Commissioner, Jammu.
- 4 Secretary to Government, Department of Law, Justice and Parliamentary Affairs (with 7 copies).
- 5 Deputy Commissioner, Reasi.
- 6 Director, Archives, Archaeology & Museums, J&K Jammu.
- 7 Manager Government Press, Jammu for publication in the Govt. Gazette.
- 8 Pvt.Secretary to Minister for Revenue for information of the Honble Minister
- 9 Pvt.Secretary to Minister (MOS) Revenue for information of the Hon'ble Minister
- 10 Pvt. Secretary to Commssioner/Secretary to Government, Revenue Deptt.
11. I/C Website for hoisting the said notification (SRO) on official website.
- 12 . Notification / Stock file.


18/12

**(Shuaib Mohammad Naikoo) KAS
Under Secretary to Government
Revenue Department**